

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 06-06-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : **Maan Sarovar Properties Development
Private Limited**

PETITION NUMBER : **CP(IB)/706(CHE)/2020**

APPLICATION NUMBER: a) **IA(IBC)/1380(CHE)/2024**
b) **IA(IBC)(PLAN)/5/2024**

ORDER

202.a. IA(IBC)/1380(CHE)/2024 IN CP(IB)/706(CHE)/2020

Ld. Sr. Counsel Mr. P.V. Balasubramaniam for the Applicant. Ld. Counsel Mr. T. Ravichandran for SRA. Ld. Counsel Ms. LakshanaViravalli for the RP.

In this case the Counsel for the Applicant sought impleadment / intervention in IA(IBC)(PLAN)/5/2024 and also pass interim directions to keep the above Application in abeyance. This is a case where the Applicant is not entitled to copy of the plan and therefore he cannot be impleaded in IA(IBC)(PLAN)/5/2024. The Counsel for RP stated that the interest of the Applicant as land owner as well as party to JDA has been duly considered in the plan.

In view of the above, the Application **IA(IBC)/1380(CHE)/2024 is dismissed.**

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202.b. IA(IBC)(PLAN)/5/2024 IN CP(IB)/706(CHE)/2020

Ld. Counsel Ms. Moneshaa is present for one of the land owners. Ld. Counsel Mr. T. Ravichandran for SRA. Ld. Counsel Ms.LakshanaViravalli for the RP.

Post the Application for hearing on **04.07.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

phk